II. A copy (in English and Hindi) of the Food Corporation of India, New Delhi, Notification No. EP. 32 (7)/89, dated the 19th June, 1995, publishing the FCI (Staff) (Second Amendment) Regulations, 1995, under sub-section (5) of Section 45 of the Food Corporations Act, 1964. (Placed in Librery see No. LT. 8019/95)

#### Notification of the Ministry of Welfare

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKA BALU): Madam, I lay on the Table, under sub-section (3) of Section 15 of the National Commission for Minorities Act, 1992, a copy (in English and Hindi) of the Ministry of Welfare (Minorities Desk), Notification G.S.R. No. 551 (E), dated the 17th July, 1995, publishing the National Commission for Minorities (Salaries and Allowances and Conditions of Service of Chairperson and Members) Rules 1995. (Placed in Librery see No. LT. 8069/95)

## Report and Accounts (1993-94) of the Indian Jute Industries Research Association, Calcutta

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MATANG SINH): On behalf of SHRI G. VENKAT SWAMY: Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (i) Annual Report and Accounts of the Indian Jute Industries Research Association, Calcutta, for the year 1993-94, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the above Association.
- (iii) Statement giving reasons for the delay in laying the papers mentioned at (i) above. (Placed in Librery see No. LT. 8078/95)

# Notification of the Ministry of Communication

SHRI P.V. RANGAYYA NAIDU: Madam, on behalf of SHRI SUKH RAM, I lay on the Table, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications (Department of Telecommunications), Notification G.S.R. No. 516(E), dated the 23rd June, 1995, publishing the Indian Telegraph (First Amendment) Rules, 1995. (Placed in Librery see No. LT. 8010/95]

#### Notification of the Ministry of Mines

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BAL RAM SINGH YADAVA): Madam, I lay on the Table—

- I. A copy (in English and Hindi) of the Ministry of Mines, Notification G.S.R. No. 580(E), dated the 1st August, 1995, publishing the Mineral Conservation and Development (Amendment) Rules, 1995, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act. 1957. (Placed in Librery see No. LT. 8011/95]
- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Mines) and National Aluminium Company Limited, for the year 1995-96. (Placed in Librery see No. LT. 8010/95]
  - I. Report and Accounts (1994-95) of the Deposit Insurance and Credit Guarantee Corporation, Bombay.
  - Report and Accounts (1994-95) of the Industrial Reconstruction Bank of India.
  - III. Notification of Union Bank of India. Bombay.
  - IV. Notification of the Ministry of Finance (Deptt. of Economic Affairs)
  - V. Notification of the Ministry of Finance (Deptt. of Revenue)
  - VI. Report and Accounts (1993-94) of Various Regional Rural Banks.

SHRI MATNG SINGH: Madam on behalf of SHRI M.V. CHANDRASHEKARA MURTHY: I lay on the Table—

I. A copy (in English and Hindi) of the Thirty-third Annual Report and Accounts of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year 1994-95, together with the Auditors Report on the Accounts, under sub-section (2) of Section 32 of the Deposite Insurance and Credit Guarantee Corporation Act, 1961. (Placed in Library See No. LT-8137/95)

- II. A copy each (in english and Hindi) of the following papers, under sub-section (5) of Section 29 and sub-section (5) of section 34 of the Industrial Reconstruction Bank of India Act, 1984:—
  - (i) Eleventh Annual Report and Accounts of the Industrial Reconstruction Bank of India, for the year 1994-95, together with the Auditors' Report on the Accounts.
  - (ii) Review by Government on the working of the above Bank. (Placed in Library See No. LT. 8134/95)
- Ш. A copy (in English and Hindi) of the Union Bank of India, Bombay, Notification No. CO:IRD:1085/95 No OAR-I, dated the 15th April, 1995 Publishing and Union Bank of India Officer Employees' Acceptance of Jobs in Private Sector concerns after Retirement (amendment) Regulations, 1994 under sub-section (4) of Section 19 of the Banking Companies and Transfer of (Acquisition Undertakings) Act, 1970, together with Corrigendum and delay statement thereon.
- IV. A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) (Banking Division), Notification No. 1107, dated the 20th May, 1995, amending Vijay Bank Officer (Employees) Acceptance of Jobs in Private Sector concerns After Retirement Regulations, 1994 under sub-section (4) of Section, 19 of the Banking Companies (Acquisition and Transfer of undertaking) Act, 1980, together with corrigendum and delay statement thereon. (Placed in Library for III and VI See No. LT 8133/95)
- V.(a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of

Revenue), under section 159 of the Customs Act, 1962, together with explanatory memoranda on the Notifications:---

- G.S.R. No 366(E), dated 27th April, 1995 seeking to extend the concessional rate of customs-duty of 25% to copper clad laminates.
- (2) G.S.R. No 367(E), dated 27th April, 1995 seeking to extend the concessional rate of customs duty of 15% to electronic components.
- (3) G.S.R. No 373(E), dated 1st May, 1995 seeking to extend the benefit of concessional rate of customs duty of 25% to part of refrigerating and air conditioning compressors.
- (4) G.S.R. No 387(E), dated 12th May, 1995 customs prescribe a concessional import duty on steel melting scrap subject.
- (5) G.S.R. No 409(E), dated 18th May, 1995 seeking to amend notification No. 13/95-Customs dated the 16th March, 1995.
- (6) G.S.R. No 410(E), dated 18th May, 1995 fully exempting specified goods, their accessories and parts required for manufacture of the specified goods.
- (7) G.S.R. No 411(E), dated 18th May, 1995 seeking to amend certain notifications so as to inter alia prescribe concessional rate of customs duty.
- (8) G.S.R. No 412(E), dated 18th May, 1995 seeking to amend notification Nos. 63/95Customs and 64/95-Customs dated 16th March, 1995.
- (9) G.S.R. No 415(E), dated 22th May, 1995 publishing the Customs Tarff (Determination of Origin of Goods under the Bangkok Agreement) Amendment Rules, 1995.
- (10) G.S.R. No 416(E), dated 12th May, 1995 prescribing concessions in basic customs duty on import of certain goods from specified countries.
- (11) G.S.R. No 428(E), dated 26th May, 1995 seeking to replace the word

"Commissioner' for the work "Collector' in 145 specified notifications of Customs.

- (12) G.S.R. No 429(E), dated 26th May, 1995 precribing an effective rate of customs duty on 50% on goods falling under heading No. 80. 12 to 80.5 of the Customs tariff schedule.
- (13) G.S.R. No 430(E), dated 26th May, 1995 prescribing effective rates of duty on certain specified goods.
- (14) G.S.R. No 484(E), dated 6th June, 1995 fully exempting potassium sulphate containing than 52% by weight for composite Fertilizers from basic customs duty.
- (15) G.S.R. No 486(E), dated 7th June, 1995 prescribing *inter alia*, a basic customs duty of 50% on import of air conditioned cars.
- (16) G.S.R. No 528(E), dated 30th June, 1995 seeking to reduce customs duty on dried leguminous vegetables from 10% to 5% ad-Valorem.
- (17) G.S.R. No 543(E), dated the 12th July, 1995 seeking to amend notification No. 26/95-Customs dated the 16th March, 1995.
- (18) G.S.R. No 544(E), dated the 12th July, 1995 seeking to amend notification No. 47/95-Customs dated the 16th March, 1995.
- (19) Exemption Order No. 163 dated the 1st June, 1995 seeking to amend the Adhoc Exemption Order No. 55 dated the 21st February, 1995.
- (20) Adhoc Exemption Order No. 154, dated the 30th May, 1995 Exempting from payment of customs duty on Import of machinery for production of condoms by Hindustan Latex Limited (HLL), Thiruvananthapuram.
- (21) Adhoc Exemption Order No. 182, dated the 5th July, 1995, exempting from payment of customs duty on import of prototype Road Railers and components by M/s Kirloskar Pneumatics.

- (22) Adhoc exemption Order No. 204, dated the 20th July, 195, exempting from payment of customs duty on Import of Plant and machinery required for setting up Ammonia Plant Replacement Project by M/s FACT. (Placed in Library for (1) to (22) See No. 8106/95.
- (V) (b) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue). under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944, together with explanatory memoranda on the Notifications:—
  - G.S.R. No 399(E), dated the 18th May, 1995 seeking to amend Notification No. 35/95-Central Excises dated the 16th March, 1995.
  - (2) G.S.R. No 400(E), dated the 18th May, 1995 seeking to prescribe a basic duty of 20% ad valorem on such wastes cleared by units who do not manufacture fibres and filaments from basic stage.
  - (3) G.S.R. No 401(E), dated the 18th May, 1995 seeking to amend Notification No. 30/95-CE dated the 16th March, 1995 and No. 31/95-CE dated the 16th March, 1995 and 32/ 95-CE dated the 16th March, 1995.
  - (4) G.S.R. No 402(E), dated the 18th May, 1995 seeking to amend Notification No. 45/95-CE dated the 16th March, 1995 and 47/95-CE dated the 16th March, 1995.
  - (5) G.S.R. No 403(E), dated the 18th May, 1995 seeking to amend Notification No. 6/94-CE dated the 1st March, 1994 and 53/95-CE dated the 16th March, 1995.
  - (6) G.S.R. No 404(E), dated the 18th May, 1995 seeking to exempt from the whole of the excise duty, waste, parings and scrap.
  - (7) G.S.R. No 405(E), dated the 18th May, 1995 seeking to rescind Notification No. 23/95-Central Excises dated the 16th March, 1995.

- (8) G.S.R. No 406(E), dated the 18th May, 1995 seeking to amend Notification No. 214/86-CE dated the 25th March, 1986 so as to grant exemption to job worker.
- (9) G.S.R. No 407(E), dated the 18th May, 1995 publishing the Customs Excises (Seventh Amendment) Rules, 1995.
- (10) G.S.R. No 408(E), dated the 18th May, 1995 seeking to amend Notification No. 5/94-Central Excises (N.T.) dated the 1st March, 1994.
- (11) G.S.R. No 419(E), dated the 24th May, 1995 seeking to Amend Notification No. 41/94CE dated the 1st March, 1994.
- (12) G.S.R. No 431(E), dated the 26th May, 1995 seeking to amend Notification No.1/93CE, dated the 28th February, 1995.
- (13) G.S.R. No 432(E), dated the 26th May, 1995 seeking to amend Notification No. 274/ 88/CE dated the 1st November, 1988.
- (14) G.S.R. No 433(E), dated the 26th -May, 1995 seeking to amend Notification No. 27/95/ CE dated the 16th March, 1995 and No. 28/95-CE dated the 16th March, 1995.
- (15) G.S.R. No 434(E), dated the 26th May, 1995 seeking to replace the word "Commissioner' for the word "Cellector' in 38 specified notifications.
- (16) G.S.R. No 435(E), dated the 26th May, 1995 seeking to rescind Notification Nos. 18/94-CE dated 1st March, 1994 142/94 dated 30th November, 1994 and 70/95-CE dated 16th March, 1995.
- (17) G.S.R. No 436(E), dated the 26th May, 1995 seeking to amend Notification No. 82/95CE dated the 19th April, 1995.
- (18) G.S.R. No 437(E), dated the 26th May, 1995 seeking to amend Notification No. 2/94CE dated the 1st March, 1994.

- (19) G.S.R. No 438(E), dated the 26th May, 1995 publishing the central Excise (Eighth Amendment) Rule, 1995.
- (20) G.S.R. No 439(E), dated the 26th May, 1995 amend Notification No. 79/88-CE dated the 1st March, 1988.
- (21) G.S.R. No 500(E), dated the 13th June, 1995 seeking to amend Notification No. 7/94CE dated the 1st March, 1994 and No. 75/84-CE dated the 1st March, 1984.
- (22) G.S.R. No 454(E), dated the 29th May, 1995 fixing the rate of interest at twenty per cent per annum for the purpose of section 11AA of the Act.
- (23) G.S.R. No 455(E), dated the 29th May, 1995 fixing the rate of interest at fifteen per cent per annum for the purpose of section 11BB of the Act.
- (24) G.S.R. No 464(E), dated the 30th May, 1995 amending Rule 57GG of the Central excise Rules, 1944.
- (25) G.S.R. No 465(E), dated the 30th May, 1995 publishing the Central Excise (Amendment) Rules, 1995.
- (26) G.S.R. No 468(E), dated the 31st May, 1995 publishing the Central Excise (Amendment) Rules, 1995.
- (27) G.S.R. No 526(E), dated the 29th June, 1995 publishing the Central excise (Ninth Amendment) Rules, 1995.
- (28) G.S.R. No 530(E), dated the 4th July, 1996, resciding the notification No. 36/95 Central Excises, dated the 16th March, 1995.
- (29) G.S.R. No 560(E), dated the 21st July, 1995, publishing the Central Excise (Eleventh) Amendment Rules, 1995.
- (30) Notification Ad hoc Exemption Order No. 26/7i95, dated the 14th June, 1995, exempting certain excisable goods from all of the duties of excise leviable thereon, procured by Sri Sathya Sai Central Trust, Prasanthi Nilayam, Anantapur District (Andhra

Pradesh) for construction of (Sri Sathya Sai Drinking Water Supply Project. (Placed in Library for (1) to (30) See No, LT 8132/95.

- VI A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks for the year 1993-94, together with the Auditors' Report on the Accounts:—
  - (1) Balasore Gramya Bank, Balasore (Orissa)
  - (2) Devi Patan Kshetriya Gramin Bank, Gonda (U.P.)
  - (3) Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat) (Placed in Library for (1) to (4) See No., LT-8098 to 8101/95).
  - (4) Netravati Grameena Bank, Mangalore, (Karnataka)
  - (5) Kshetriya Kisan Gramin Bank, Mainpur (U.P) (Placed in Library See No., LT-7653/95).
  - (6) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.) (Placed in Library See No. LT-8102/95).

## Report and accounts (1992-93) of the National Communication for Women, New Delhi

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPTT. OF WOMEN AND CHILD DEVELOPMENT) SHRIMATI BASAVA RAJESHWARI: Madam I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under section 14 of the National Commission for Women Act, 1990.
  - (i) Annual Report and Accounts of the National Commission for Women, New Delhi, for the year 1992-93, together with the Audit Report on the Accounts.
  - (ii) Memorandum of Action Taken on the recommendations of the Commission contained in the Annual Report.

- (iii) Review by Government of the working of the above Commission
- II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above. (Placed in Library See No. LT-8142/95).

## Memorandum of Understanding between the Govt. of India and Water and Power Consultancy Services (India) Ltd.

SHRI P.V. RANGAYYA NAIDU: I lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Water Resources) and Water and Power Consultancy Service (India) Limited for the year 1995-96. (Placed in Library See No., LT-8071/95).

# Report and accounts of the various states Agro-Industries Development Corporation Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE: (SHRI ARVIND NETAM): Madam I lay on the Table—

- A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) (a) Seventeenth Annual Report and Accounts of the Assam Agro-Industires Development Corporation Limited, Guwahati, for the year 1983-84, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT-8025/ 95]
- (ii) (a) Twentieth Annual Report and Accounts of the Andhra Pradesh State Agro-Industires Development Corporation Limited, Hyderabad, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
  - (b) Review by Government on the working of the above Corporation. [Placed in Library. See No. LT-8023/ 95]